

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No.3217/2002

(2)

New Delhi, this the 10th day of December, 2002

HON'BLE MR. JUSTICE V.S. AGGARWAL, CHAIRMAN
HON'BLE MR. M.P. SINGH, MEMBER (A)

Smt. Vijay Goel
R/o C-5/15-A, Lawrence Road,
Keshav Puram,
Delhi-35.

... Applicant
(By Advocate: Shri Apurb Lal)

V E R S U S

1. Director General,
Health Services,
Nirman Bhawan,
New Delhi.
2. Principal/Medical Superintendent,
Safdarjung Hospital,
New Delhi-29.

... Respondents

ORDER (ORAL)

By Justice Shri V.S. Aggarwal, Chairman :

By virtue of the present application, the applicant seeks quashing of the order dated 24.4.2002. By virtue of the said order, the applicant has been compulsorily retired.

2. We need not dwell into the other factual matrix of the case because as per the applicant against the order dated 24.4.2002 referred to above, she has already preferred a representation/appeal with respondent No.1, a copy of which is Annexure A-13, but the same is pending since July 2002.

3. At this stage, when the matter is under the gaze of respondent No.1 before him the aforesaid appeal/representation has been filed, we deem it unnecessary to ponder the present application, but

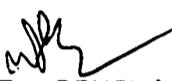
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direct the respondent No.1 to consider the same and pass appropriate orders in the representation/appeal referred to above preferably within six months from the date of receipt of a certified copy of the present order. The order so passed should be communicated to the applicant.

4. Subject to the aforesaid, the present OA is disposed of at the admission stage itself.


(M.P. SINGH)
MEMBER(A)


(V.S. AGGARWAL)
CHAIRMAN

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